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# Karnataka State Universities (Amendment) Act, 2015 34 OF 2015

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# Karnataka State Universities (Amendment) Act, 2015

# 34 OF 2015

An Act further to amend the Karnataka State Universities Act, 2000.

Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the sixty-sixth year of the Republic of India as follows:-

#### 1. Short title and Commencement :-

- (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2015.
- (2) It shall come into force at once.

#### 2. Amendment of Section 3 :-

In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) (hereinafter referred to as the principal Act), in section 3,-

(1) In sub-section (1), in clause (a), for the words "the districts of Bengaluru, Bengaluru Rural, Kolar, Chikkaballapur, and Ramanagara", the words "the Karnataka Legislative Assembly

Constituencies of Vijayanagara, Padmanabhanagar, Bommanahalli, Anekal, Bengaluru South, Yeshvanthpura, Rajarajeshwarinagar, Dasarahalli, MahalaxmiLayout and Govindarajnagar of Bengaluru District, Nelamangala of Bengaluru Rural District, Magadi, Ramanagara, Kanakapura and Channapatna of Ramanagara District" shall be substituted.

- (2) After sub-section (1E), the following shall be inserted, namely:"(1F) There shall be established the "Bengaluru Central University,
  as an affiliating University with headquarters at Bengaluru Central
  College Campus with territorial jurisdiction comprising of the
  Karnataka Legislative Assembly Constituencies of Shanthinagar,
  Byatarayanapura, Yelahanka, Malleshwaram, Hebbal, Shivajinagar,
  Gandhinagar, Chamarajpet, Chickpet, Basavangudi, BTM Layout,
  Jayanagar and Rajajinagar of Bengaluru District.
- (1G) There shall be established the "Bengaluru North University, as affiliating University with headquarters at an Jangamakote (Sidalaghatta Taluk) (temporary Camp Office at Kolar P G Centre) with territorial jurisdiction comprising of the Karnataka Legislative Assembly Constituencies of Srinivaspura, Mulbagal, Kolar Gold Field, Bangarapet, Kolar, Malur and Kolar PG centre of Kolar District; K.R.Puram, Pulakeshinagar, Sarvagnanagar, C V Raman Nagar and Mahadevpura of Bengaluru District; Gowribidanur, Chikkaballapur, Sidalaghatta and Chintamani Bagepalli, Chikkaballapur District; Devanahalli, Doddaballapura and Hoskote of Bengaluru Rural District".
- (3) In sub-section (2), in clause (i) for the words "specified in sub-section (1) or sub-section (1A) or sub-section (1B)" the words "specified in this section" shall be substituted.

#### 3. Amendment of Section 5 :-

In section 5 of the Principal Act, after sub-section (5), the following shall be inserted, namely:-

"(6) Any privilege enjoyed from the Bengaluru University by the college or educational institutions situated in the Karnataka Legislative Assembly Constituencies of Shanthinagar, Byatarayanapura, Yelahanka, Malleshwaram, Hebbal, Shivajinagar, Gandhinagar, Chamarajpet, Chickpet, Basavangudi, BTM Layout, Jayanagar and Rajajinagar of Bengaluru District before the commencement of the Karnataka State Universities (Amendment) Act, 2015 shall with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn

and all such colleges or educational institutions previously admitted to the privileges of, or affiliated to Bengaluru University shall be deemed to be admitted to the privilege of, or affiliated, to the Bengaluru Central University.

(7) Any privilege enjoyed from the Bengaluru University by the college or educational institutions situated in the Karnataka Legislative Assembly Constituencies of Srinivaspura, Mulbagal, Kolar Gold Field, Bangarapet, Kolar, Malur and Kolar PG centre of Kolar District; K.R.Puram, Pulakeshinagar, Sarvagnanagar, C V Mahadevpura of Bengaluru Raman Nagar and Gowribidanur, Bagepalli, Chikkaballapur, Sidalaghatta and Chintamani of Chikkaballapur District; Devanahalli, Doddaballapura and Hoskote of Bengaluru Rural District before the commencement of the Karnataka State Universities (Amendment) Act 2015 shall with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously admitted to the privileges of, or affiliated to Bengaluru University shall be deemed to be admitted to the privilege of, or affiliated, to the Bengaluru North University,"

#### 4. Amendment of section 14:-

In section 14 of the Principal Act, in sub-section (4), after the sixth proviso the following shall be inserted, namely:-

"Provided also that notwithstanding anything contrary contained in this section, first ViceChancellors of the Bengaluru Central University and Bengaluru North University shall be appointed by the State Government subject to such terms and conditions as may be specified by it".

# 5. Powers of Special officer :-

The special Officer appointed by the State Government for the purpose of taking steps to establish the Bengaluru Central University or the Bengaluru North University respectively shall exercise such of the powers and perform such of the functions of the University and the Vice-Chancellors as may be specified by the State Government, until the first ViceChancellor is appointed.

#### 6. Duties of the first Vice-Chancellor :-

(1) It shall be the duty of the first Vice-Chancellor, to make

arrangements for constituting the Syndicate, Academic Council and other authorities of the Bengaluru Central University or the Bengaluru North University as the case may be within six months from the date of commencement of the Karnataka State Universities (Amendment) Act, 2015 (hereinafter referred to as the Amendment Act) or such longer period not exceeding one year as the Chancellor may direct.

(2) The Authorities constituted under sub-section (1) shall commence to exercise, their powers and perform their functions on such date as the Chancellor may specify in this behalf.

## **7.** Transitory provisions :-

- (1) Notwithstanding anything contained in the principal Act as amended by the Amendment Act the first Vice-Chancellors may, with the previous approval of the Chancellor, discharge all or any of the functions of the Bengaluru Central University or the Bengaluru North University as the case may be for the purpose of carrying out the provisions of the Principal Act as amended by the Amendment Act and for that purpose may exercise any power or perform any duty which by the Principal Act as amendment by the Amendment Act is to be exercised or performed by any Authority of the University until such Authority comes into existence as provided by the Principal Act as amended by the Amendment Act.
- (2) All Statutes, ordinances, regulations and rules made by the Bengaluru University applicable to the affiliated colleges or other educational institutions which are deemed to be affiliated to the Bengaluru Central University or the Bengaluru North University as the case may be under section 5 of the principal Act shall be deemed to be the statutes, ordinances, regulations and rules made by the Bengaluru Central University or the Bengaluru North University as the may be and shall continue as such till the Bengaluru Central University or the Bengaluru North University respectively makes its own Statutes ordinance, regulations and rules. Provided that the Vice-Chancellor may with the approval of the Chancellor make such modification and adaptations therein as he may consider necessary.

### 8. Savings of certain examination :-

Notwithstanding anything contained in the principal Act as amended by the Amendment Act or the statutes, ordinances, regulations and rules made there under, where immediately before the commencement of the amendment Act.

- (a) any student studying for a degree of the Bengaluru University in accordance with the statutes, ordinances, regulations and rules in force he may until such examination is provided by the Bengaluru Central University or the Bengaluru North University as the case may be, be admitted to the examination of the Bengaluru University and be conferred with the degrees or diplomas for which he qualifies on the result of such examination.
- (b) the Bengaluru University has held any examination, the result of which has been published but the degrees, or diplomas relating there to have not been conferred or issued or the result of any such examination has not been published by the Bengaluru University, then such examination shall be deemed to have been held by the Bengaluru University.

#### 9. Removal of difficulties :-

If any difficulty arises in giving effect to the provisions of the Amendment Act, the State Government may, by order published in the Official Gazettes, make such provision as may appear to it necessary or expedient for the purposes of removing the difficulty:-Provided that no such other orders shall be made after the expiry of the period of two years from the date of commencement of the Amendment Act.

#### 10. Section 10 :-

In the authoritative English text of the Principal Act, in section 3, in sub-section(1), in clause (a) for the word "Bangalore" occurring in two places, the word "Bengaluru", shall be substituted.